

## RAJYA SABHA

*Thursday, the 4th November, 1976/the  
13th Kartika 1898 (Saka)*

The House met at eleven of the clock, Mr. Chairaon in the Chair.

### ANNOUNCEMENT RE. PROCEDURE OF VOTING OF THE CONSTITU- TION (FORTY-FOURTH AMEND- MENT) BILL, 1976

MR. CHAIRMAN: I have to inform the Members that the procedure at the time of voting on the Constitution (Forty-fourth Amendment) Bill, 1976, as passed by the Lok Sabha, if the House agrees, may be as follows:—

The motion for consideration of the Bill will be discussed on the 4th, 5th and 8th November, 1976 and on the 9th November, 1976 after the reply of the Minister, it will be put to vote at 12.00 Noon.

Clause-by-clause consideration of the Bill will take place immediately thereafter and will continue on the 10th also. Amendments to the clauses may be moved, considered and disposed of when that particular clause is under consideration. However, all the clauses and amended clauses of the Bill will be put to vote together at 5.30 P.M. on the 10th November, 1976. In case a Member wants any particular clause to be put to vote separately, voting on that clause will take place accordingly.

On the 11th November, the House will meet at 10.00 A.M. when the motion for passing of the Bill will be moved and voting on that motion will take place at 1.00 P.M. on that day.

I hope the House agrees with this procedure.

THE MINISTER OF STATE IN  
THE MINISTRY OF HOME AF-  
FAIRS, DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE RE-  
FORMS AND DEPARTMENT OF  
975 RS—1.

PARLIAMENTARY AFFAIRS (SHRI OM MEHTA): The hon. Deputy Chairman announced yesterday that the House will sit up to 6 P.M. Since there is a large number of speakers who want to participate in the discussions, I would suggest that the House should sit up to 8 P.M. every day on the days when we are discussing the Constitution (Amendment) Bill.

SHRI BHUPESH GUPTA: According to your announcement, we end on the 11th November, 1976. We will still be left with some time on that day. I think the business for that day should be settled in consultation with you so that we can make our suggestions as to what should be taken up by various admissible Motions and Resolutions. I hope the Home Minister and the Leader of the House will not just try to steam roller....

SHRI OM MEHTA: It was discussed in the Business Advisory Committee. One of your Members is also a Member of the Business Advisory Committee.

SHRI BHUPESH GUPTA: Shri Om Mehta himself looks like a steam-roller. What can I say? If you do not like that word, I will use another. It should be done in consultation with us.

MR. CHAIRMAN: We can discuss about the business of the House. As for sitting a little bit longer. I think the House has no objection.

### PAPERS LAID ON THE TABLE

Statement regarding change in the  
Financial arrangements for the cons-  
truction of Jakharpura—Banspani  
Railway Line

THE MINISTER OF RAILWAYS  
(SHRI KAMLAPATI TRIPATHI):  
Sir, I beg to lay on the Table a state-

ment (in English and Hindi) regarding change in the financial arrangements for the construction of Jakhapura-Banspani Railway line. [Placed in Library. See No. LT-11393/76]

**The Merchant Shipping (Prevention of Pollution of the Sea by Oil) Amendment Rules, 1976**

THE MINISTER OF SHIPPING AND TRANSPORT (DR. G. S. DHIL-LON): Sir, I beg to lay on the Table, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958, a copy (in English and Hindi) of the Ministry of Shipping and Transport Notification G.S.R. No. 1349 dated the 18th September, 1976, published the Merchant Shipping (Prevention of Pollution of the Sea by Oil) Amendment Rules, 1976. [Placed in Library. See No. LT-11450/76].

**I. Annual Report (1974-75) and Accounts of the Machine Tool Corporation of India Limited, Ajmer and Related Papers**

**II. The Ministry of Industry (Department of Industrial Development) Notification**

THE MINISTER OF INDUSTRY AND CIVIL SUPPLIES (SHRI T. A. PAI): Sir, I beg to lay on the Table the following papers:

I. A copy each (in English and Hindi) of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Eighth Annual Report and Accounts of the Machine Tool Corporation of India, Limited, Ajmer, for the year 1974-75, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(ii) Review by Government on the working of the Corporation.

[Placed in Library. For (i) and (ii) See No. LT-11445/76].

II. A copy (in English and Hindi) of the Ministry of Industry (Department of Industrial Development), Notification S.O. No. 683(E), dated the 19th October, 1976. [Placed in Library. See No. LT-11444/76].

**I. Notifications of under the Tamil Nadu General Sales Tax Act, 1959.**

**II. The Ministry of Finance (Department of Revenue and Banking Notification and Related Papers.**

THE MINISTER OF REVENUE AND BANKING (SHRI PRANAB MUKHERJEE): Sir, I beg to lay on the Table the following papers:

I. (i) A copy each (in English and Hindi) of the following Notifications of the Government of Tamil Nadu, under sub-section (5) of section 53 of the Tamil Nadu General Sales Tax Act, 1959 read with sub-clause (iv) of clause (c) of the Proclamations, dated the 31st January, 1976, issued by the President in relation to the State of Tamil Nadu:

(a) Notification G.O.Ms. No. 1109, Commercial Taxes and Religious Endowments, dated the 8th October, 1975. [Placed in Library. See No. LT-11509/76].

(b) Notification G.O.Ms. No. 1078, Commercial Taxes and Religious Endowments, dated the 8th October, 1975. [Placed in Library See No. LT-11512/76]

(c) Notification G.O.Ms. No. 1245, Commercial Taxes and Religious Endowments, dated the 12th November, 1975.